

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**IA NO. 187 OF 2018 IN**  
**DFR NO. 4423 OF 2017**

**Dated: 19<sup>th</sup> April, 2018**

**Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member**  
**Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**Mrs. Mamta Bhatnagar & Ors. ... Appellant(s)**

**Vs.**

**Karnataka Electricity Regulatory Commission & Anr. ... Respondent(s)**

Counsel for the Appellant (s) : Mr. S. Venkatesh  
Mr. Pratyush Singh  
Mr. Sandeep Rajpurohit

Counsel for the Respondent(s) : Ms. Neha Garg  
Ms. Rhea Luthra for  
Mr. Anand K.Ganesan for R-1

Ms. Sumana Naganand  
Ms. Pratiksha Mishra for R-2

**ORDER**

**IA NO. 187 OF 2018**  
**(Appl. for leave to file the appeal)**

We have heard the learned counsel appearing for the Appellant and the learned counsel appearing for the Respondent Nos. 1 and 2.

Learned counsel appearing for the Appellant in the IA No.187 of 2018 (for leave to file the appeal), at the outset, submitted that, in the light of the statement made in the application, the same may kindly be accepted and leave to file the appeal may kindly be allowed.

The submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

In the light of the statement made by the learned counsel appearing for the Appellant and the reasons stated in the Application, leave to file the appeal is granted. The IA No. 187 of 2018 is allowed. Accordingly, the application stands disposed of.

**DFR NO. 4423 OF 2017**

Registry is directed to number the appeal and list the matter for admission on **24.04.2018.**

**(S.D. Dubey)**  
**Technical Member**  
bn/kt

**(Justice N.K. Patil)**  
**Judicial Member**